

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IA NO 83 OF 2025(SZ)

In

APPEAL NO 37 OF 2025(SZ)

In the matter of:

Arulalan and ors.

... Applicant(s)

Versus

Union of India and ors.

...Respondent(s)

**REPORT FILED BY THE 3RD RESPONDENT-
THE DISTRICT COLLECTOR, TIRUVANNAMALAI**

INDEX

S. No.	Date	Description	Page No.
1	26.09.2025	Report Filed By The 3 rd Respondent- The District Collector, Tiruvannamalai	3-8

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

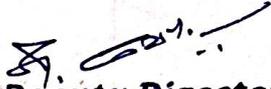
Southern Zone, Chennai

DATE:14.10.2025

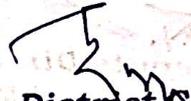
BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

I.A.No.83 of 2025
in
Appeal No.37 of 2025

1. **Arulalan**
S/o. Anandhasayanam,
No. 76/1, Sathampoondi (Village),
Desur (Post),
Vandavasi (Taluk),
Tiruvannamalai (District) - 604 501.
Mobile No.: 7845287474
Email: arulalan1974@gmail.com
2. **S. Shankar**
S/o. Sagadeven,
No. 551, Road Street,
Perungadaputhur (Village),
Desur (Post),
Vandavasi (Taluk),
Tiruvannamalai (District) - 604 501.
Mobile No.: 8056574082
Email: murugansank99@gmail.com
3. **A. Shakila**
W/o. Allabakash,
No. 39, Fort in street,
Vandavasi (Taluk),
Tiruvannamalai (District) - 604 501.
Mobile No.: 9600296948
Email: siddiquisiddiqu183@gmail.com
4. **M. Logeshwaran**
S/o. C. Munusamy,
Desur Vandavasi Salai,
Thirakoil (Village),
Desur (Post),
Vandavasi (Taluk),
Tiruvannamalai (District) - 604 501.
Mobile No.: 9566830898
Email: logeshwar.m@gmail.com


Deputy Director,
Geology and Mining,
Tiruvannamalai.


N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.

34/59

District Collector,
Tiruvannamalai.

5. **S.R. Uthayakumar,**
S/o. Rajaraman,
No. 81, Bajanai Koil Street,
Sathapoondi (Village & Post),
Vandavasi (Taluk),
Tiruvannamalai district – 604 501.
Mobile No.: 9941238611
Email: srbjp26@gmail.com

...Applicants/Appellants

VERSUS

1. **Union of India,**
Rep. by its Secretary,
Ministry of Environment, Forest & CC,
Indira Paryavaran Bhavan,
Jor Bagh Road, Aliganj,
New Delhi – 110 003.
Email: secy-moef@nic.in
2. **State of Tamil Nadu,**
Rep. by its Principal Secretary for Mines and Geology,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai – 600 032.
Email: geomines@nic.in
3. **The District Collector,**
Tiruvannamalai District Collectorate,
Tiruvannamalai – 606 601.
Email: colltrnm@nic.in
4. **The Assistant Director of Mines & Geology,**
The District Mines and Geology Officer,
Dept. of Geology and Mining,
1st Floor, Collectorate,
Vengikkal,
Tiruvannamalai – 606 604.
Email: mines.tntvm@nic.in
5. **The Chairman,**
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy, Chennai – 600 032.
Email: tncpcb-chn@gov.in


**Deputy Director,
Geology and Mining,
Tiruvannamalai.**


**N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.**


**District Collector,
Tiruvannamalai.**

35/59

6. **The Member Secretary,**
State Level Environment Impact Assessment Authority (SEIAA),
Panagal Maaligai, Saidapet,
Chennai – 600 015.
Email: seiaa.tn@gov.in
7. **The District Environmental Engineer,**
Tamil Nadu Pollution Control Board,
Tiruvannamalai District – 606 601.
Email: deetnv@tnpcb.gov.in
8. **Thiru.Santhanam** Rough Stone & Gravel Quarry,
Rep. by Mr. J. Santhanam,
Thirakoil Village, Vandavasi (Taluk),
Tiruvannamalai District – 604 501.
Email: santhoworld09@gmail.com

STATUS REPORT FILED BY THE DISTRICT COLLECTOR, TIRUVANNAMALAI

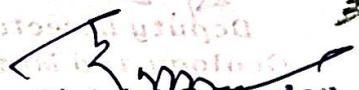
I, K.Tharpagaraj, I.A.S., Son of Kanagaraj, Hindu, aged 52 years, serving as District Collector, Tiruvannamalai residing at Collector's Bungalow, Tiruvannamalai do hereby solemnly affirm and sincerely state as follows.

2. I am the District Collector of Tiruvannamalai and the third respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available with office. The status report is filed on behalf of 4th respondent also.

3. Thiru.A.Arulalan and 4 others have filed I.A.No.83 of 2025 in Appeal No.37 of 2025 before the Hon'ble National Green Tribunal Southern Zone, Chennai, that this Hon'ble Tribunal may be pleased to condone the delay of 53 days in filing the Appeal against the order of the 6th Respondent (The Member Secretary, SEIAA) made in EC Identification No. EC24B001TN112959 dated 10.01.2024 and pass such further or other orders as this Hon'ble Tribunal


**Deputy Director,
Geology and Mining,
Tiruvannamalai.**


**N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.**


**District Collector,
Tiruvannamalai.** 26/59

may deem fit and proper in the facts and circumstances of the case and thus render justice. In this regard, the appellant have filed appeal against the order of Environmental Clearance passed by SEIAA dated 10.01.2024 in favor of Thiru.J.Santhanam (8th Respondent). However, the status / brief history of the case is submitted as follows.

4. It is submitted that, the 8th respondent had applied for quarrying lease of Rough Stone & Gravel in his patta land SF.No.241/1B2B3B1A over an extent of 4.36.5 hecsts., at Thirakoil Village, Vandavasi Taluk, Tiruvannamalai District on 28.02.2018 under Rule 19 of Tamil Nadu Minor Mineral Concession Rule 1959 along with connected records. The application was forwarded to the Revenue Divisional Officer, Cheyyar for furnishing land availability report.

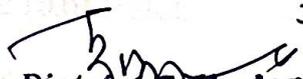
5. Further it is submitted that, the Revenue Divisional Officer, Cheyyar has inspected the subject area and submitted report vide letter Rc.No.A5/2988/2018 dated.20.08.2018 by recommending the grant of quarry lease in favour of the 8th respondent.

6. It is also submitted that, the subject area was inspected by the Assistant Director of Geology and Mining, Tiruvannamalai and submitted report dated:16.05.2019 by recommending the grant of quarry lease in favour of 8th respondent subject to the following conditions:

- a) 7.5 meters safety distance should be left out for the adjacent patta lands.
- b) 50M Safety distance has to be provided for the High Tension EB lines and the Desur – Vandavasi road.
- c) The applicant shall not make any hindrance to the adjacent lands and public.
- d) Quarrying should be restricted in the lease granted area only and barbed wire fencing should be erected all along the boundary of


Deputy Director,
Geology and Mining,
Tiruvannamalai.


N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.

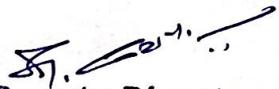

District Collector,
Tiruvannamalai.

37/599

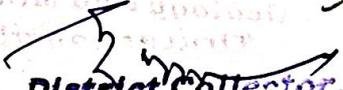
- the lease granted area before commencement of quarrying operation.
- e) Blasting of rock should be done by the short fire method with less explosives in between 12.00 Noon to 12.30 P.M., after giving Proper signal by siren as per the provisions of Indian Explosives Act, 1884.
- f) Quarrying should be carried out in scientific and systematic manner.

7. It is further submitted that, further remarks has also been obtained from the Tahsildar, Vandavasi regarding the houses situated in the agricultural lands located at the distance of 200m. In this regard, the Tahsildar Vandavasi vide letter dated 08.07.2019 has submitted report stating that, the houses are located in Sathampoondi village and the pattadars have constructed those houses for their temporary usage for their agricultural activities. Originally, the pattadars having their ration card, Adhar card, Voter ID in their respective villages i.e., Thesur and Perungatapputhur of Vandavasi Taluk. He has also reported that "A1 Notice" has been published in the Thirakoil village and no objection has been received from the villages. Finally Tahsildar, Vandavasi has also recommended for grant of quarry lease in favour of the 8th respondent.

8. It is submitted that, as recommended by the Revenue Divisional Officer, Cheyyar, the Assistant Director of Geology and Mining, Tiruvannamalai, and Tahsildar Vandavasi, the quarry lease application preferred by Thiru.J.Santhanam, requesting quarry lease for quarrying Rough Stone and Gravel in an extent of 4.36.5 hect., of patta land bearing S.F.Nos.241/1B2B3B1A of Thirakoil Village of Vandavasi Taluk has been considered and Precise area communication has been issued by the District Collector, dated.12.07.2019 with a direction to submit approved Mining Plan and Environmental Clearance


Deputy Director,
Geology and Mining,
Tiruvannamalai.


N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.


District Collector,
Tiruvannamalai.

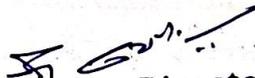
38/59

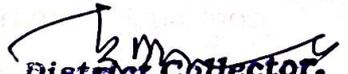
required for grant of quarry lease as per Rule 41 and 42 of Tamil Nadu Minor Mineral Concession Rule 1959.

9. Further, submitted that, in continuation of the above, mining plan submitted by the 8th respondent has been approved by the Assistant Director of Geology and Mining, Tiruvannamalai vide letter dated 30.07.2019. Based on the application by the 8th respondent before SEIAA, Tamil Nadu after examining the proposal the SEIAA has granted Environmental Clearance vide SEIAA-TN/F.No.7298/1(a)/ EC.No.6214/2023 dated.19.12.2023 issued on 10.01.2024 for a period of 5 years with the approved quantity of 4,33,795 cbm of Rough Stone and 83,976 cbm of Gravel upto a depth of 28m and the annual peak production should not exceed 1,07,290 cbm of Rough Stone and 56,238 cbm of Gravel.

10. It is further submitted that, based on the Environment Clearance, quarry lease was granted in favour of 8th respondent vide Proceedings of the Joint Director (Addl., Ch.,) Geology and Mining, Tiruvannamalai dated 20.01.2025 for a period of 5 years upto 19.01.2030 in the subject area. In continuation of the above, the 8th respondent has also obtained consent from Tamil Nadu Pollution control Board, Tiruvannamalai to operate the subject quarry vide Proceeding dated:15.04.2025 for the period ending 19.01.2030.

11. It is submitted that, quarry lease has been granted and allowed to commence the quarry operation by the 8th respondent after obtaining all statutory clearances. At this juncture the appellants have filed the present appeal on 07.07.2025 against the grant of EC dated 10.01.2024 after a delay of 1 ½ years.


Deputy Director,
Geology and Mining,
Tiruvannamalai.

39/59

District Collector,
Tiruvannamalai.


N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485369, 8825455815.

12. It is further submitted that, the main contentions of the appellants are the proposed quarrying site is located in the midst of active agricultural lands, residential houses and inhabited area there by posing serious risks to the environment, human health, agricultural productivity and groundwater sustainability.

13. It is also submitted that, the contention put forth by the appellants are generalized in nature not supported by any material evidence. SEIAA has issued EC based on the reports and records. The 8th respondent has commenced quarry operation only after getting all statutory clearances. If any violations (or) deviations and report received from the authority in future course of time of quarrying activities if any, based on that, further action will be initiated as per the existing act and Rules in force.

14. The petitioner / appellant failed to explain the delay in filing the appeal in a chronological order. In view of the above, it is prayed that this Hon'ble NGT may be pleased to impose exemplary costs on the petitioner/ appellant for filing this frivolous appeal under section 18 of the NGT Act 2010.

15. In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to record the above mentioned facts and dispose of the application or pass such further order as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Solemnly affirmed at Tiruvannamalai
On this 26th day of September 2025 and
signed his name in my presence.

N. Srinivasan
N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O. (MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.

40/59
[Signature]
**District Collector,
Tiruvannamalai.**
BEFORE ME

[Signature]
**Deputy Director,
Geology and Mining,
Tiruvannamalai.**

VERIFICATION

I, Thiru.K.Tharpagaraj,I.A.S., working as District Collector, Tiruvannamalai District do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Tiruvannamalai on this 26th day of September 2025.

N. Srinivasan
N. SRINIVASAN, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
G.O.(MS) No: 752/2024
No: 24/53, Kattabomman Street,
TIRUVANNAMALAI - 606 601.
Cell: 9443485869, 8825455815.

Jmm 4/1/25
District Collector,
Tiruvannamalai.